consider it important and urgent, I will permit you.....(*Interruptions*) My difficulty is.....(*Interruptions*)

I am on my legs please. I have been seeking your co-operation to see that an orderly debate is there. I have allowed five 377 statements. I have even further said, if certain urgent things happen; you bring them to my notice. I will consider it. If I agree with you that it is urgent, I will allow you.

(*Interruptions*)

Why do you not allow me ? Everything that comes to my notice, I give my immediate attention. If I think it is urgent, I allow it, otherwise not.

I am seeking the co-operation, particularly of the senior members. It is not the new members who are giving encouragement to all this. It is you (senior members) who are coming in the way. You must co-operate with me. My anxiety is not for anything else. My anxiety is to have an orderly House. We can debate in a parliamentary way and discuss matters. If you have any important matter bring it to me, I shall discuss with you. I will try to satisfy you. If I am satisfied, I will give you opportunity.

SHRI VASANT SATHE (Akola): Please allow me. I want to co-operate with you.

I have for the last three days given you notice regarding medical college students. Calling Attention Notices also have been given. Yesterday when I pointed it out to you, I requested you to allow me at least to-day. You said 'I will consider to-morrow'. (*Interruptions*)

MR. SPEAKER: Mr. Sathe, so that maximum members may be given opportunity under 377, as a working rule I am not allowing more than one 377 statement to an individual member per week.

SHRI VASANT SATHE: It is not a question of individual.

MR. SPEAKER: Every individual thinks his point is very important.

SHRI VASANT SATHE: Importance should be considered.

MR. SPEAKER: Every individual thinks his point is very important. I am not saying that your point is not important. Everyone thinks his point of view is important. I am allowing 5 per day and if I allow one for a particular member, in a week 25 members get an opportunity.

SHRI VASANT SATHE: What about the subject ? How are....(*Interruptions*)

श्री विजय कुमार मल्होत्रा : (दक्षिण दिल्ली) : अध्यक्ष महोदय, अगर समय रहते ध्यान नहीं दिया गया तो दिल्ली में बड़ी गभीर समस्या पैदा होने वाली है। दिल्ली के सभी हास्पिटल्स में हड़ताल हो जायेगी, सारे डाक्टर्स हड़ताल पर चले जायेंगे और यहां के मेडिकल हालात खराब हो जायेंगे। आप इसको चाहे काल अटेंशन के रूप में ले या नियम 377 में ले लें और मिनिस्टर साहब से कह दें कि इस मामले को वे देखकर जल्दी हल करें।

SHRI JYOTIRMOY BOSU: I want to bring the matter to your notice which I consider to be of extremely urgent importance. Mr. Malhotra just now mentioned that medical college students and internees are on a hunger strike. If Delhi hospitals go on strike here will be utter chaos and mismanagement. We do not want to add to the problems. We have enough already and the Government must intervene effectively to put an end to this dispute. The demands are very legitimate.

The second thing is about Tobacco-growers. This year there is a crash in price. (*Interruptions*) I only want to make one submission that tobacco has been sold at 25% of last year's price. The cigarette price should also come down.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I would like to make a submission that we have given again and again notice of a Resolution to go into this question of banking institutions. It is an urgent matter. This may kindly be allowed.

(v) Demand for running Express Train from Durg to Banaras

श्री मोहन भैय्या (दुर्ग) : अध्यक्ष महोदय, आपने मुझे इस लोक महत्व के प्रश्न पर सदन का ध्यान आकर्षित करने का अवसर दिया उसके लिए मैं आपका आभारी हूं।

दुर्ग से बनारस एक्सप्रेस ट्रेन चलाने की मांग को लेकर विगत 8-4-78 से देश की महान औद्योगिक नगरी भिलाई में आन्दोलन चल रहा है। रेल पटरी के किनारे लोग

[श्री मोहन धव्या]

निरन्तर भूख हड़ताल पर बैठ रहे है । ट्रेनो का आधा गमन रोका जा रहा है । आन्दोलन उग्र रूप ले रहा है । यदि समय रहते ध्यान नही दिया गया ता स्थिति विस्फाटक हा सकती है । मध्य प्रदेश के छत्तीसगढ अचल मे लाखो लोग उत्तर प्रदेश के तीर्थ स्थानो की यात्रा करने जाते है । छत्तीसगढ अचल मे बिहार-उत्तर प्रदेश वासियो की यह पुरानी माग है । यह औद्योगिक श्रमिका की माग है जोकि भिलाई इस्पात सयत्र सीमेन्ट फैक्टरी "भाण्डर एव जामुल"लोहे एव कायले की खानो आदि स्थानो में कार्यरत है । इस माग के समर्थन में यहा के करीब दस हजार हस्ताक्षर मे भी ज्यादा भेजे जा चुके है । बीस ससद सदस्यो से हस्ताक्षर युक्त एक ज्ञापन भी इस सम्बन्ध में रेल मत्री का दिया गया है । दक्षिण पूर्व रेलवे के सर्वेक्षण के अनुसार छत्तीसगढ क्षेत्र से औसतन 411 लोग प्रति दिन वाराणसी या इलाहाबाद की तरफ रेल मे यात्रा करते हैं । इसके अलावा कुछ लाग बस से यात्रा करते हैं । पश्चिमी एव उत्तर बिहार के रहने वालों को सीधी गाडी न होने के कारण टाटा-नगर होकर जाना पडता है । पश्चिमी एव पहाडी क्षेत्र के उत्तर प्रदेश वासी नागपुर होकर यात्रा करते हैं । दुर्ग वाराणसी ट्रेन चलने से यह सब लोग इसी गाडी से यात्रा करेगे एव यह औसतन सख्या 411 से बढ़कर 1000 पहुच जायेगी । दक्षिण पूर्व रेलवे के अनुसार इस गाडी को चलाने से कोई आर्थिक घाटा नही है । रेलवे ने इस ट्रेन को चलाने की सहमति रेल मत्रालय को दी एव इसके समर्थन मे एक टाइम टेबल भी दिया था । इस सम्बन्ध में मेरे द्वारा लिखे गए पत्र के उत्तर में रेल मत्री द्वारा बताया गया है कि लाइन क्षमता की कमी होने के कारण यह गाडी नही चलाई जा सकती । किन्तु हम यह बताना चाहते हैं कि इस माग के बाद गगा-कावेरी, वाराणसी कटनी के रेल मार्ग पर चलाई गई एव कॉचिगा एक्सप्रेस बिलासपुर कटनी रेल मार्ग पर चलाई गई । उत्कल एक्सप्रेस पहले सप्ताह में दो दिन चलती थी, अभी सप्ताह में चार दिन चलाई जाती है । गगा कावेरी एक्सप्रेस दुर्ग वाराणसी ट्रेन की माग पर पहले वाराणसी कटनी बिलासपुर होकर जाने वाली थी किन्तु उसका रास्ता बदल कर वाराणसी कटनी इटारसी कर दिया गया । इस गाडी के चलने से छत्तीसगढ क्षेत्र का व्यापारिक-सामाजिक-शैक्षणिक-सास्कृतिक विकास होगा । इस पिछडे हुए इलाके का सीधा सम्बन्ध उत्तर प्रदेश के धार्मिक तीर्थ स्थानो से हो जायेगा ।

उपरोक्त सारे तथ्य रेल मत्री के निर्देशानुसार मैंने रेल मत्रालय के वरिष्ठ अधिकारियो के समक्ष 16-4-1978 का रखे । उन्होने भी माग को न्यायसगत माना है और ट्रेन चलाने की सभावना से इन्कार नही किया है । अत आन्दोलन मे प्रकट हो रही जनभावनाओ को देखते हुए भिलाई से वाराणसी तक एक्सप्रेस ट्रेन चलाने की माग को रेल मत्री महोदय अपनी स्वीकृति प्रदान करे ।

9 मार्च, 1978 का मैंने रेल मत्री महोदय को लिखा था कि भिलाई इस्पात सयत्र में कार्यरत दक्षिण भारत के निवासियो के आवागमन सम्बन्धी कठिनाइयो के निराकरण हेतु त्रिवेन्द्रम तक सीधी रेलगाडी चलाई जाय ऐसे सुझाव भी दिये है

श्री सुरेन्द्र सिकल (शाहजहापुर) : मत्री जी यहा पर बैठे हुए है, उन्हे इस का स्पष्टीकरण देना चाहिये ।

श्री मोहन धव्या : इस सम्बन्ध में मुझे माननीय रेल मत्री जी का 22 अप्रैल, 1978 का पत्र प्राप्त हुआ है, जिसमे उन्होने कहा है कि पहली अक्तूबर, 1978 से लागू होने वाली अगली समय-सारणी में दुर्ग और वाराणसी के बीच सप्ताह मे दो बार चलने-वाली एक गाडी चलाने के लिये मैंने हिदायतें जारी कर दी है....

MR. SPEAKER: Please conclude. You are going out of the statement now.

12.28 hrs.

PAPERS LAID ON THE TABLE

Notification under Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): Sir, I beg to lay on the Table a copy of Notification No. S.O. 257(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT—2188/78*].

Notification under Companies Act, 1956.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 477 (Hindi and English versions) published in Gazette of India dated the 15th April, 1978, under sub-section (3) of section 637 of the Companies Act, 1956. [*Placed in library. See No. LT—2189/78*].

Notification under Customs Act, 1962.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): Sir, I beg to lay on the Table a copy of Notification No. 90—Customs (Hindi and English versions) published in Gazette of India dated the 27th April, 1978 under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [*Placed in library. See No. LT—2189A/78*].

12.28½ hrs.

PUBLIC ACCOUNTS COMMITTEE

Seventy-eighth & Eighty-first Reports

SHRI C. M. STEPHEN (Idukki): Sir, I beg to present the following Reports of the Public Accounts Committee:

(1) Seventy-eighth Report on Paragraph 49 of the Report of the Comptroller and Auditor General of India for the year 1975-76 Union Governmet (Civil Revenue Receipts, Voleme II Direct Taxes relating to Working of Salary Circles.

(2) Eighty-first Report on Paragraphs 9 and 11 of the Report of the Comptroller and Auditor General of India for the year 1975-76 Union Government (Defence Services) relating to Ministry of Defence.

12.29 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Tenth Report and Minutes

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I beg to present the following Report and Minutes of the Committee on Public Undertakings:—

(1) Tenth Report on Unusually High Expenditure by Public Undertakings for their Head Offices.

(2) Minutes of the sitting of the Committee relating to the above Report.

12.29 1/2 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Twenty-first and Twenty-third Reports

SHRI SURAJ BHAN (Ambala): Sir, I beg to present the following Reports (English and Hindi versions) the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) Twenty-first Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Northern Railway and award of petty contracts to Scheduled Casts and Scheduled Tribes in Northern Railway.

(2) Twenty-third Report on the Ministry of Finance, Department of Revenue (Indirect Taxes Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Board of Excise and Customs and its field formmations.